

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) The Ministry of Health & Family Welfare has envisaged bringing in a clear provision in the law with its objective of promoting generic drugs. It has published a draft notification GSR 748(E) dated 5.10.2012 for inviting comments of stakeholders on amending the rules pertaining to the conditions for the grant or renewal of licences, for manufacture of drugs under the Drugs and cosmetics rules, 1945 to facilitate approval of drug formulations containing single active ingredient by the State Licensing Authorities in their proper/generic name only.

It has also taken up the matter with the State/UT Governments requesting them to formulate a time bound action plan for promotion of generic drugs. For promoting prescription of generic drugs by the medical practitioners, this Ministry has from time-to-time issued circulars to the Directors/Medical Superintendents/Chief Medical Officers/In-Charges of all the central Government hospitals/dispensaries/wellness centres situated in Delhi and in other parts of the country administered by the CGHS Division of this Ministry.

At the hospitals level also, circulars by Medical Superintendents of hospitals in Delhi have been issued from time to time encouraging/motivating doctors to prescribe generic drugs. All the State/UT Governments have also been requested to take similar steps in their Hospitals/Health Institutions.

New CDSCO guidelines

882. SHRI T.M. SELVAGANAPATHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the new Central Drug Standards Control Organisation (CDSCO) guidelines meant to help calculate compensation in case of clinical trial related injury or death in a fair and equitable manner seems to be aimed against the very people it is meant to help;

(b) whether it is also a fact that the formula is based on income of injured/dead;

(c) whether it is a fact that the new guidelines meant to improve the compensation seems far from the goal; and

(d) if so, whether Government has taken a decision to review the said guidelines?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) The Central Drug Standards Control Organisation (CDSCO) has not prepared any guideline/ formula for calculating compensations in case of clinical trial related injury or death.

(b) to (d) Do not arise.

Free medicines at health centres

883. SHRI Y.S. CHOWDARY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is considering to provide free medicines through Government health facilities across the country;

(b) if so, the details thereof; and

(c) the cost of medicines provided through Government health facilities during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A.H. KHAN CHOUDHURY): (a) There is a mention in the 12th Five Year Plan document on health about providing free essential drugs in public facilities for reducing out of pocket expenditure on health care.

(b) The details have not been worked out.

(c) Public Health is a State subject. However, under National Rural Health Mission (NRHM), the Government of India provides financial assistance to the States after appraising the requirements projected by the State Governments in their Programme Implementation Plans (PIPs). Details of funds provided under NRHM, State-wise, in the last three years for providing drugs is given in Statement.

Statement

Allocation for Drugs under NRHM (upto November, 2012)

(Rs. in lakhs)				
Sl. No.	States/UTs	2010-11	2011-12	2012-13
1	2	3	4	5
1	Andaman and Nicobar Islands	2	0	187.01
2	Andhra Pradesh	0	1641.6	3657.68